

**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI**

Bulletin Part-I

(Brief summary of proceedings)

Tuesday, 10 April 2018 / 20 Chaitra 1940 (Saka)

No. 81

02.11 PM

Sh. Ram Niwas Goel, Hon'ble Speaker in-Chair

1. 2.12 PM **Obituary References :**
The House paid homage and observed two minute silence as a mark of respect to the following :
 1. Death of Thirty persons including Twenty Seven School Children in road accident on 09 April 2018 at Noorpur, Kangda, Himachal Pradesh.
 2. Death of four labourers in Sultanpuri and one person in Chandni Chowk, in fire incidents on 09 April 2018.
2. 2.15 PM **Ms. Alka Lamba** raised the issue of alleged gang rape of a girl in Unnao District (Uttar Pradesh) and alleged subsequent death of her father in police custody.
Shri Manoj Kumar also expressed his views on the aforesaid issue.
3. 2.36 PM **Congratulatory Motion :**
Smt. Sarita Singh drew the attention of the House towards the meritorious display of women sports person in the Commonwealth Games especially Ms. Manika Batra from Delhi.
The Chair also paid rich tributes to the victorious sportspersons.
Shri Manish Sisodia, Hon'ble Deputy Chief Minister intervened and congratulated Ms. Manika Batra for winning the Gold Medal in Table Tennis in Commonwealth Games 2018 being held at Gold Coast, Australia.
The following Members also expressed their views :
 1. Shri Manjinder Singh Sirsa
 2. Shri Shiv Charan Goel
 3. Shri Rajesh Gupta
 4. Shri Sukhbir Singh Dalal
4. 2.47 PM **Discussion on working of Municipal Corporations of Delhi and utilization of MLALAD Funds in MCD Areas.**
The following Members participated in the Discussion :

1. Shri Shiv Charan Goel	7. Shri Rajesh Rishi
2. Shri Anil Kumar Bajpai	8. Shri Rituraj Govind
3. Shri Sahi Ram	9. Shri Mohinder Goyal
4. Shri Manjinder Singh Sirsa	10. Shri Rajesh Gupta
5. Shri S.K. Bagga	11. Ms. Sarita Singh
6. Shri Jagdish Pradhan (<i>Minister of Urban Development intervened</i>)	12. Ms. Pramila Tokas
5. 4.15 PM **The Chair adjourned the House for Tea-Break.**
6. 5.01 PM **House reassembled Hon'ble Speaker in-Chair.**
7. 5.01 PM Shri Vijender Gupta, Hon'ble Leader of Opposition and other Members of BJP came into the well of the House and demanded that the discussion on providing adequate and clean drinking water and proper sewage facilities, listed for the day be taken up immediately.
The Chair stated that he would consider the matter after completion of the discussion on *working of Municipal Corporations of Delhi and utilization of MLALAD Funds in MCD Areas.*
Some Members of Ruling Party came into the well of the House.
Exchange of arguments between the Members of Ruling Party and Opposition.
Pandemonium in the House.
8. 5.10 PM **The Chair adjourned the House upto 5.30 PM due to continuous disturbance in the proceedings.**
9. 5.30 PM **House reassembled.
Hon'ble Speaker in-Chair.**
10. 5.31 PM *Discussion on working of Municipal Corporations of Delhi and utilization of MLALAD Funds in MCD Areas continued.*
5.31 PM : Members of BJP again came in the well of the House and disturbed the proceedings.

They raised slogans and displaced placard against the Govt.

Discussion continued :

13. Shri Surender Singh

5.36 PM : The Chair named Shri Vijender Gupta, Hon'ble Leader of Opposition, Shri Om Prakash Sharma, Shri Manjinder Singh Sirsa and Shri Jagdish Pradhan due to their indecorous behaviour. They were asked to withdraw from the House. As the Members refused to withdraw voluntarily, the Chair directed the Marshalls to escort them out.

Discussion continued :

14. Shri Sukhbir Singh Dalal

15. Shri Pawan Kumar Sharma

16. Shri Jagdeep Singh

17. Ms. Alka Lamba

18. Shri Somnath Bharti

19. Shri Imran Hussain, Minister of Food & Supplies

Shri Satyendra Jain, Hon'ble Minister of Urban Development replied the discussion.

6.36 PM : Shri Saurabh Bharadwaj moved the following Motion in the leave of the House.

"The Legislative Assembly in its sitting on 10th April 2018 resolves that :

Whereas there have been numerous complaints of MLA(s) that Municipal Corporations of Delhi intentionally delay the work under MLALAD funds,

This House directs the GNCTD to formulate strict guidelines for the execution of works under MLALAD funds.

The request for estimate of any work should not take more than 21 working days for any executing agency to provide estimate of work to the respective MLA and if there is any other proposal for the same work by other entities, the MLA must be informed in 7 days. The request and process of allocation of funds to an executing agency should not take more than 14 working days.

The request/process of preparing NH and inviting Tender should not take more than 30 days of receipt of funds.

The award of work after opening of bids should not take more than 14 days after finalization of bids.

The execution of work after the award of work should not take more than 90 days.

The savings in the MLALAD work should be returned to the Urban Development Department within 90 days of completion of work.

If any agency applies for NOC regarding any work to MCD under 'MLALAD' work, the NOC would be deemed to have been provided, if 'NOC' is not provided in 15 days or reason is communicated to the agency for not granting 'NOC' for MLALAD work.

In case there is delay in any of the stages as provided above, the concerned Executive Engineer of the executing agency should write a letter to the concerned MLA explaining the reasons for such delay and expected timeline for the said work under MLALAD funds. The concerned Executive Engineer should mark copy of such letter to Secretary, Urban Development Department and Commissioner of its Municipal Corporation.

Any violation of the guidelines in this resolution shall be treated as Contempt and breach of Privileges of Legislative Assembly of Delhi and its Members."

The Motion was put to vote and adopted by voice-vote.

11. 6.41PM **Shri Saurabh Bharadwaj** drew the attention of the House regarding some news items published in Hindi News Paper 'Dainik Jagarn' regarding proceedings of the House. He alleged that the reporting of the aforesaid News Paper was incorrect, misleading, improper and biased. The Chair referred the matter to the Committee on Privileges.
12. 6.51PM The Chair also referred the issues raised by the Members during discussion on *working of Municipal Corporations of Delhi and utilization of MLALAD Funds in MCD Areas* to the Questions and Reference Committee.
13. 6.53 PM **The Chair expressed thanks to the Chief Minister, Deputy Chief Minister, Leader of Opposition, all the Members of the House and other agencies for their co-operation in smooth conduct of the Session.**
14. 6.54 PM **National Anthem – Jan-Gan-Man**
The Chair adjourned the House sine-die.